

## BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT CHENNAI

(Under Section 18(1) read with Sections 14 of The National Green Tribunal Act, 2010)

Application No. 181 of 2020

Between

Sarangam S/o Raja  
No.M11, Vilva Nagar Housing Board,  
Cuddalore-607 001.  
Email:Sudhan6284@gmail.com  
Phone:9043123053.

.Applicant

And

- 1) The Collector,  
Cuddalore District,  
Cuddalore-607001
- 2) The Chairman  
Central Pollution Control Board,  
Ministry of Environment & Forests,  
Government of India  
Parivesh Bhavan, East Arun Nagar  
Shahdara, New Delhi-110 032.
- 3) The Member-Secretary,  
Tamil Nadu Pollution Control Board,  
No.76, Mount Road, Guindy,  
Chennai-600 032.
- 4) The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
No.A-3, SIPCOT Industrial Complex,  
Kudikadu, Cuddalore-607005.
- 5) The Tahsildar  
Taluk Office Complex, Beach Road,  
Cuddalore-607001.
- 6) The Superintending Engineer,  
TANGEDCO  
Cuddalore Electricity Distribution Circle,  
Capper Hills, Cuddalore-607 004.
- 7) The Assistant Director of Fisheries,  
Parangipettai, Annamalai University Opposite,  
Bhuvanagiri Taluk,  
Cuddalore District-608 502.
- 8) The Assistant Director of Fisheries

  
K. Sharanatharan  
Asst. Director of Fisheries

Fishing Harbour Complex,  
Cuddalore (O.T>) Cuddalore-607 003.

- 9) The Joint Director of Agriculture,  
O/o Joint Director of Agriculture  
Gundusalai, Semmandalam,  
Cuddalore-607 001.
- 10) Member Secretary,  
Coastal Aquaculture Authority  
5<sup>th</sup> Floor, Integrated Office Complex for Animal Husbandry  
And Fisheries Department,  
Nandanam, Chennai-600 035.
- 11) Sambandam  
S/o Ramachandran  
Suba Uppalavadi and Post,  
Cuddalore Taluk  
Cuddalore District.
- 12) Dharanidharan  
S/o Kumarasamy  
No.59, Alpettai  
Pondy Main Road,  
Manjakuppam,  
Cuddalore-607 001.

- 13) Thiagarajan  
S/o Manickasamy  
Uchimedu  
Suba Uppalavadi Post,  
Cuddalore Taluk,  
Cuddalore District.

.Respondents

**COMMON COUNTER AFFIDAVIT FILED BY THE**

**RESPONDENT 11 AND ON BEHALF OF RESPONDENTS 12 & 13**

I, Sambandam S/o Ramachandran, Hindu, aged about      years,  
residing at Suba Uppalavadi and Post, Cuddalore Taluk, Cuddalore

District, do hereby solemnly affirm and sincerely state as follows:-

1) I am the 11<sup>th</sup> respondent in the application, as such I am well  
acquainted with the facts and circumstances of the case. I am filing this  
counter for myself and on behalf of respondents 12 and 13 also.



K. J. Srinivasan  
S/o Ramachandran

2) I deny the averments and allegations contain in the application those that are specifically admitted herein and the applicant put to strict proof of the same.

3) I deny the averments and allegations made in para 4 of the application that the Agriculture is the applicant's lively hood is absolutely false. The applicant was an Assistant Agriculture Officer and retired from service and getting pension from the Government. And the applicant's daughter Geetha is working as Tahsildar taking advantage of their official position and influence giving unnecessary torture and trouble to us.

4) I deny the averments made in para 5 of the application that the Sale Deed dated 12.05.2003 is not yet registered and referred Under Sec.47(A1) of the Stamp Act are all false. I am the absolute owner of the land in Survey No.21/6B and having patta and also registered Sale Deed dated 12.05.2003 registered as Document No.1115/2003 at Sub-Registered Joint Office, Cuddalore the copy of the Sale Deed also with accordingly the averments made by the applicant is absolute false.

5) I deny the averment made in paras 6 , 7 & 8 of the application and submit that I never converted the Poramboke land in to fish pond. I am having fish pond in S.No.21/6B and using water from lying bore well in S.No.21/6B with Diesel Engine and never used salinated water from "Uppannar" for fish pond situated at S.No.21/6B. I am a member of the District Fish Development Centre which is under the control of 7<sup>th</sup> respondent herein. The landed property in S.No.21/6B, 21/8, 21/7 are all more than 700 meters away from the sea of Bay of Bengal. Adjacent to the sea, suba-uppalavadi Village people's houses are there, thereafter

  
M. Sharandharan  
For & with a.o.c.

the sea, suba-uppalavadi Village people's houses are there, thereafter other people's agriculture land are there and then the land of respondent 11 to 13 herein and the applicant's agriculture land are situated.

6) Moreover adjacent to the applicant's property, at the western side of his property in S.No.21/6a there is "Uppanar" river flowing with salinated water. During the heavy rain and cyclone the salinated water from the "Uppanar" (Salinated water river) flow in to the lands of the 10 to 12<sup>th</sup> respondent and the applicant's land and damaged the agriculture produce, while taking statistic report with respect to the damages to the agriculture land, the 9<sup>th</sup> respondent officer orally advised the village people to go for fish pond in order to avoid revenue loss to the Government as well as to the village people. Accordingly I am running fish pond in fresh water, its PPT is 0% only. It was tested and certified by the Government Authority i.e., "Rajiv Gandhi" centre for Aquaculture in its report dated 17.04.2018. While so, the averment made by the applicant with ulterior motive of personal grudge between the applicant and respondent 11 to 13 herein.

7) I deny the paras 9, 10, 11, 12, 13, 14 to 25 that at the eastern side of the applicant's land in Survey No.21/6A, as well as the land of the respondent 11 to 13 herein, there is Government poramboke land in S.No.25. through that land agriculture drainage water from the agriculture field is flown out, the applicant herein tried to raise road on that land by blocking the agriculture drainage water flow which was objected by the respondent 11 to 13 herein and the village people sent representations dated 21.09.2017, 07.03.2018 to the 1<sup>st</sup> and 5<sup>th</sup>



N. Shanmugham  
Asst. Commr. & S.O.

land. In order to revenge that the applicant herein filed this vexatious petition in order to harass the respondent 11 to 13, his daughter is working as Tahsildar they had influence the police and harassed us by taking advantage of we are poor formers.

8) I humbly submit that around my fish pond in S.No.21/6B at the Northern side there is my remaining land in which I have cultivated Brinjal are well grown and is giving more yield. Next to my Brinjal field the applicant agricultural land is situate in S.No.21/6A. The fresh water never caused damage to the agriculture field. Moreover the water used by me is fresh water its concentration of PPT is 0%. While the true facts being so the applicant has filed this vexatious Writ Petition in order to harass the respondent 11 to 13 herein.

9) I submit that the water which we used in the fish pond containing organic minerals and also other organic nutrients which are required for the growth of the agriculture crops. We are using that the fish pond water for irrigating our own agriculture fields. The water for the fish pond is taken from our own borewell by which the fish pond is filed after harvesting the fish the water from the fish pond will be used for agriculture irrigation, because of this recycling water the agriculture crops of us grown well and giving more yield. The photos are taken in and around our fish pond is enclosed herewith. Hence, the question of salinating the ground water will not arise at all.

10) I humbly submit that for running fish pond by using fresh water no license is required from any authority, the Government also encouraging the people by providing subsidy to run the fish pond. For



K. Jhaazandharam

For: of water pond

encouraging the people by providing subsidy to run the fish pond. For small and medium formers the Government itself lays fish pond in 100% subsidy scheme. Because of the writ petition filed and this Original Applicant pending, for the past 2 years, we could not get 100% subsidy from the Government to make my remaining land in to Fish Pond, which caused revenue loss for us to the tune of Rs.2 lakhs. If the subsidy scheme period is over we could not get the subsidy from the Government. Thereby, there will be another Revenue loss for us to the tune of Rs.3 lakhs. The applicant is liable to compensate the same. Moreover I am only involved in running and maintaining the fish pond, the respondents 12 and 13 are doing agriculture only in this S.No.21/6B and also running the fish pond. The applicant had unnecessarily impleaded the respondents 12 and 13 with ulterior and personal motive to harass them. Because they opposed the applicant from encroaching the agriculture drainage porombok land, the applicant is encroached over the government land to the extent of 25 cents in S.No.25 and cultivated in it.

It is therefore prayed that this Hon'ble Tribunal may be pleased to dismiss the Application of O.A.No.181 of 2020 as devoid of merit and impose exemplary cost and damages on them and pass such further or other orders as this Hon'ble Court may deem fit and proper in the circumstances of the case and thus render justice.



Solemnly affirmed at Chennai on *16.02.2021* BEFORE ME

this the day of February 2021 *16.02.2021*

and signed his name in my presence.

Advocate:: Chennai

BEFORE THE NATIONAL GREEN  
TRIBUNAL SITTING AT CHENNAI  
(Under Section 18(1) read with  
Sections 14 of The National Green  
Tribunal Act, 2010)

Application No. 181 of 2020

Between  
Sarangam

...Applicant

And

- 1) The Collector,  
Cuddalore District,  
Cuddalore - 607001  
And 12 others

...Respondents

*Received copy  
17-12-2013 for Applicant  
@ 1:30 pm*

**COMMON COUNTER AFFIDAVIT**  
**FILED BY THE**  
**RESPONDENT 11 AND ON**  
**BEHALF OF RESPONDENTS 12 &**  
**13**

**M/s V.NEETHIDURAI &  
M.GAJALAKSHMI**

Counsel for Respondents 11 to 13  
Cell No.9841642437

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT CHENNAI

(Under Section 18(1) read with Sections 14 of The National Green Tribunal Act, 2010)

Application No. 181 of 2020

Between

Sarangam S/o Raja  
No.M11, Vilva Nagar Housing Board,  
Cuddalore-607 001.  
Email:Sudhan6284@gmail.com  
Phone:9043123053.

.Applicant

And

The Collector,  
Cuddalore District,  
Cuddalore-607001.  
And others.

.Respondents

INDEX TO TYPEDSET OF PAPERS

SL.No.	Date	Description of Documents	Page No.
1	21.09.2017	Representation sent by the 11 <sup>th</sup> Respondent along with translation	1
2.		Membership receipt issued by the Fish Development Center of Cuddalore District.	3
3.	07.03.2018	Representation sent by the 11 <sup>th</sup> Respondent and the villagers along with translation	5
4.	22.03.2018	Water Quality Analysis Report	14
5.	26.03.2018	Proceeding of the 7 <sup>th</sup> respondent	15
6.	26.10.2020	Receipt for purchase of fries (Baby fish)	17
7.		Photos showing the green field around the Fish Pond	19
8.		Title deed along with translated version	24

Certified that the above documents are the true copies of the respective originals.

Dated at Chennai on this 22<sup>nd</sup> day of March 2021

V. Neethi

Counsel for Respondents 11 to 13

அனுப்புதல்:

R.சம்மந்தம்  
த/பெ. ராமச்சந்திரன்  
சுபா உட்பலவாடி  
கடலூர் - 607006.

பெறுநர்:

உயர்திரு. வட்டாட்சியர்  
கடலூர். அவர்கள்

பொருள்: மேய்ச்சல் புறம்போக்கு நிலத்தில் அணை கட்டி ஆக்கிரமிப்பு செய்வதை தடுத்து நிறுத்துவது சம்மந்தமாக.

மதிப்பிற்குரிய ஐயா,

கடலூர் மாவட்டம், சுபா உட்பலவாடி கிராமத்தில் சம்மந்தம், த/பெ. ராமச்சந்திரன், தியாகராஜன், த/பெ.மாணிக்கசாமி, தரணிதரன், த/பெ.குமாரசாமி ஆகிய நாங்கள் எங்களுக்கு சொந்தமான 10 ஏக்கர் நிலத்தில் காய்கறி பயிர்களான கத்தரி, வெங்காயம், மிளகாய், பூச்செடி இவைகளை பயிர் செய்து இதில் கிடைக்கும் வருமானத்தை வைத்துதான் வாழ்ந்து வருகிறோம். எங்களுடைய வாழ்வாதாரம் விவசாயம் தான் எங்கள் நிலத்திற்கு ஒட்டிய வடக்கு திசை சாரங்கம், த/பெ.ராஜா என்பவர் நிலம் உள்ளது. இவர் நாங்கள் பயிர் செய்து வரும் 10 ஏக்கர் நிலத்தின் மழை நீர் மேய்ச்சல் புறம்போக்கு வழியாக சென்று தான் வடிந்து வருகின்றன. ஆனால் 20.09.17 அன்று JCB No.TN-31-AE-8187 மேய்ச்சல் புறம்போக்கு நிலத்தில் ஓட்டிய பகுதியில் வடிகால் நீர் வடிய விடாமல் பெரிய அணையை கட்டினார். அதை நாங்கள் தடுத்து நிறுத்தி விட்டோம். அப்போது சாரங்கம் அவர்கள் எனக்கு வருவாய் துறையில் என் மகள் (கீதா) பணியாற்றி வருகிறார். எனவே நான் அவர்களிடம் சென்று அனுமதி பெற்று மறுபடியும் இந்த அணையை கட்டுவேன். உன்னால் என்ன செய்ய முடியுமோ செய்து கொள் என்று அகங்காரத்துடன் தகாத வார்த்தைகளால் திட்டினார். எனவே ஐயா அவர்கள் வடிகால் நீர் வடிய விடாமல் அணை கட்டி ஆக்கிரமிப்பு செய்யும் இவர்கள் மீது தக்க நடவடிக்கை எடுக்கும்மாறு மிகவும் பணிவுடன் கேட்டுக் கொள்கிறேன்.

நகல்:

வருவாய் அலுவலர், காட்டுப்பாளையம்.  
கிராம நிர்வாக அலுவலர், பெரியகங்கனாங்குப்பம்.

இப்படிக்கு,

*R. Samantham*  
R. Samantham  
R. Samantham



From, R.Sambandam  
S/o Ramachandran  
Subha Uppalavadi  
Cuddalore-607 006.

21.09.2017

To, The Thasildar  
Cuddalore.

Sub: To Restrain the encroachers from construct the dam in  
the Government Porambokk land-reg.

Respected Sir,

We are Sambandam S/o Ramachandran, Thiagarajan S/o Manikkasamy, Dharanitharan S/o Kumarasamy , we have 10 acres of land and we are cultivating vegetables like Brinjal, onion, chilly and flowers for our livelihood. Our income source is only agriculture . One Mr.Sarangam S/o Raja having land in the Northern side of our land. The rain water in from our 10 acre land will be go by the government porambokk land only . But on 20.09.2017 JCB No.Tn-31-AE-8187 he constructed a big dam not allowing the rain water drain from our land, we stopped that act, at that time Mr.Sarangam stated that his daughter (Geetha) is working in the Revenue Department, so he will approach their and obtain the permission and will continue the construction of the dam, he stated those words with threatening manner, so I request you to take necessary action to restrain them to construct the dam.

Copy to:

Revenue Officer, Kattupalayam  
Village Administrative Officer,  
Periyakanaganagkuppam.

Signature

கடலூர் மாவட்ட

கடலூர் மாவட்ட மக்கள்

கடலூர்.

0342

உறுப்பினர் பெயர்

நாள்: 27.12.17.

கடலூர் மாவட்ட

ச/ம மாவட்ட மக்கள்

கி.உ.உ.உ.உ.உ.உ.உ. கடலூர். 71

விபரம்	தொகை ரூ.
கீழ்க்கண்டவை	100 -
புதிதாக கட்டணம்	500 -
	/
	600 -

கீழ்க்கண்டவை

உறுப்பினர் கட்டணம்

புதிதாக கட்டணம்

100 -

500 -

/

600 -

(மேல்கண்டவை)

கடலூர் மாவட்ட மக்கள்

கடலூர் மாவட்ட மக்கள்

மேல்கண்டவை

பற்றி கீழ்க்கண்டவை

கடலூர்.

17

Cuddalore district Fishery Development  
Cuddalore

0342

Parangipettai

Mr.R.Sambandam

S/o Ramachandran

Subha Uppalavadi, Cuddalore Taluk.

Fishery Membership Charge	100
Registration Fees	500
Additional (Rupees Six Hundred only)	600

Sd.xxx

Cuddalore Fishery Department  
Cuddalore.

அனுப்புநர்

R.சம்பந்தம், வயது 40,  
த/பெ.ராமச்சந்திரன்,  
எண்.20, மாரியம்மன்கோவில் தெரு,  
சுபாஉப்பலவாடி கிராமம் மற்றும் அஞ்சல்,  
கடலூர் தாலுக்கா,  
அ.கு.எண்.607 006 மற்றும் ஊர் பொதுமக்கள்

பெறுநர்

உயர்திரு. சார் ஆட்சியர் அவர்கள்,  
சார் ஆட்சியர் அலுவலகம்,  
கடலூர்-1

அய்யா,

பொருள்: அரசு புறம்போக்கு வெள்ளநீர் வடிகால் நிலத்தை ஆக்கிரமிப்பு செய்தும், வெள்ள நீர் வடிவதை தடை செய்தும் - தனிநபர் நிலத்திற்கு பாறை அமைக்க முயற்சிப்பதை தடுத்து நிறுத்தக் கோருதல் - வருவாய்த்துறையில் சிதம்பரம் சமூக நலத்துறை சமூக பாதுகாப்புத்துறை வட்டாட்சியர் உயர்பதவியில் உள்ள திருமதி.கீதா என்பவர் தனது அதிகாரத்தை பயன்படுத்தி, துஷ்பிரயோகம் செய்து மேற்படி சட்ட விரோத செயலை செய்வதை தடுத்து நிறுத்தி - அவர் மீது இலாகா பூர்வ நடவடிக்கை எடுக்க கோருதல்.

எதிரிகள்

ஆக்கிரமிப்பாளர்கள்:

1. சாரங்கன் த/பெ.ராஜா,  
M.11, வில்வநகர்,  
TNHB, கடலூர்-1
2. திருமதி.கீதா,  
சமூக பாதுகாப்புத்துறை வட்டாட்சியர்,  
சிதம்பரம்

\*\*\*\*\*

நான் மேற்படி விலாசத்தில் வசித்து வருகிறேன். எனக்கு சொந்தமான நிலங்கள், கடலூர் தாலுக்கா, ரெட்டிச்சர்வடி பிரிக்கா, சுபா உப்பலவாடி கிராமத்தில் சர்வே எண்.21/6B என்ற எண்ணில் உள்ளது. எதிரிக்கு

சொந்தமான நிலம், மேற்படி எனது நிலத்திற்கு அருகில் சர்வே எண்.21/6A-ல் அமைந்துள்ளது. மேலும் பலரின் நிலங்களும் அங்கு உள்ளது.

மேற்படி நிலங்களுக்கு செல்வதற்கு பொதுப்பாதை ஒன்று பல தலைமுறைகளாக பயன்படுத்தப்பட்டு வருகிறது. இந்த நிலையில் மேற்படி நிலங்களுக்கு பக்கத்தில், வெள்ளநீர் வடிகால் மற்றும் ஆற்றநீர் வடிகால் வசதியுள்ள அரசு புறம்போக்கு இடம் உள்ளது. மழைக்காலங்களில் வெள்ளக்காலங்களில், உபரிநீர் விளைநிலங்களில் தேங்காமல் இருப்பதற்கும், வெள்ளக்காலங்களில் ஆற்றநீர் விளைநிலங்களில் நுழையாமல் இருப்பதற்கும் மேற்கண்ட அரசு புறம்போக்கு வடிகால் இடம் பிரதானமாக இருந்து வருகிறது.

இந்த நிலையில், மேற்படி எதிரி திருமதி.கீதா என்பவர், தான் வருவாய்த்துறையில் உயர் பதவியில் இருப்பதாலும், 1-ம் எதிரி தனது தந்தை என்பதாலும், சர்வே எண்.21/6A-ல் உள்ள நிலம், தனது குடும்ப சொத்து என்பதாலும், அவர்களது நிலத்திற்கு செல்வதற்கு காலம் காலமாக பாதை உள்ள நிலையில், தங்களது நிலத்திற்கு மட்டும் செல்வதற்கு மழைநீர் வெள்ளநீர் வடிகால் வசதிக்கென உள்ள அரசுபுறம்போக்கு நிலத்தை அதிகார சூழ்பிரயோகம் செய்து ஆக்கிரமிப்பு செய்து “தனிப்பாதை” அமைக்க முயற்சி செய்து வருகிறார்கள்.

கடந்த 6 மாதத்திற்கு முன்பு மேற்படி அரசு புறம்போக்கு நிலத்தை ஆக்கிரமிப்பு செய்ய முயற்சித்த போது, கிராம நிர்வாக அலுவலர், மற்றும் வட்டாட்சியர் ஆகியோருக்கு 21.09.2017-ல் புகார் அளிக்கப்பட்டதால், அந்த சட்டவிரோத ஆக்கிரமிப்பு பணியை நிறுத்திவிட்டனர்.

இந்தநிலையில், கடந்த ஒருவாரமாக, பொக்லைன் மற்றும், வாரி ஆகியவற்றின் உதவியுடன், மேற்படி இடத்தை ஆக்கிரமிப்பு செய்ய மேற்படி எதிரிகள் முயற்சித்தபோது, அதனை, நானும் ஊர் பொதுமக்களும், தடுத்து நிறுத்திவிட்டோம். இதனால், என் மீது ஆத்திரம் கொண்டு 2-ம் எதிரி

தனது அதிகாரத்தையும், பதவியையும், பயன்படுத்தி, என் மீது ரெட்டிச்சாவடி காவல்நிலையத்தில் ஒரு பொய் புகார் கொடுத்து, அதன் அடிப்படையில் விசாரணைக்கு என்னிடம், நேற்று 06.03.2018 அன்று, ரெட்டிச்சாவடி ஆய்வாளர் மற்றும் உதவி ஆய்வாளர் அவர்களுடன் 3 காவலர்கள் காவல்துறை ஈப்பு ஊர்தியில் எனது வீட்டிற்கு வந்து என்னை விசாரணை என்ற பெயரில் மிரட்டி, “திருமதி.கீதா மற்றும், அவரது தந்தை சாரங்கன் மற்றும் அவர்களது ஆட்கள் அரசு புறம்போக்கு நிலத்தை ஆக்கிரமித்து பாதை அமைப்பதை தடுக்க கூடாது, சட்டப்படி நீ புகார் கொடு, மீறி அவர்களை தடுத்தால், உன் மீதும், மற்றவர்கள் மீதும் வழக்கு பதிவு செய்ய நேரிடும்” எனக்கூறி மிரட்டினார்கள்.

அரசு புறம்போக்கு நிலத்தை பாதுகாக்க வேண்டிய வருவாய்த்துறையில், ஒரு பொறுப்பான உயர் பதவியில் உள்ள ஒரு அரசு அலுவலர், தனது சொந்த நலனுக்காக, அரசு புறம்போக்கு நிலத்தை ஆக்கிரமிப்பு செய்ய தனது அதிகாரத்தை துஷ்பிரயோகம் செய்து வருகிறார்.

எனவே, அய்யா அவர்கள் இந்த புகாரின் மீது தனிக்கவனம் செலுத்தி, அவரது ஆக்கிரமிப்பு செயலை உடனடியாக தடுத்து நிறுத்திட நடவடிக்கை எடுக்க வேண்டுமாய் பணிவுடன் வேண்டுகிறேன்.

**இணைப்புகள்:**

1. புகாரின் நகல் 21.09.2017
2. FMP நகல்

இப்படிக்கு  
பாதிக்கப்பட்டுள்ள



K. Senthil

K. Senthil

P. SUBRAMANIAN P. Subramanian S/o Paledai 8

S. K. Vishnunarayanan  
M. Jayaraman

P. ARUL JOTHI  
P. BALKYARAJ

J. Jagan  
P. VENIS  
R. Vinith

R. Chandrasekhar  
M. Sivakany  
R. Srinanjan  
R. Anandhan  
R. R. RAJA

S. S. N. Srinivasan  
P. Rajakumar  
K. P. Purushothaman  
P. Ezhumalai

G. Lakshman  
K. Brajaram  
S. Iyappan  
N. Srinivasan  
S. Srinivasan

R. Balaji  
T. Srinivasan  
D. Srinivasan  
M. Srinivasan  
J. Sattish  
N. Venkatesh  
S. Srinivasan

S. Srinivasan  
M. Jagan

P. Arul  
P. Rajaji  
J. Jagan

P. K. Venkatesh  
R. Vinith

R. Chandrasekhar

M. Sivakany  
R. Anandhan  
R. Rajakumar

S. S. N. Srinivasan  
R. Rajakumar

K. Brajaram  
J. Jagan  
G. Lakshman

K. Srinivasan  
S. Srinivasan  
S. Srinivasan  
S. Srinivasan  
S. Srinivasan

T. Srinivasan  
D. Srinivasan  
M. Srinivasan

J. Sattish  
N. Venkatesh  
S. Srinivasan

S/o Sada Jagan  
S/o Anani

S/o Paraman  
S/o Paraman

S. O. Srinivasan  
P. Ranganathan

S. S. N. Srinivasan

M. Srinivasan

S. Srinivasan  
S. Srinivasan  
S. Srinivasan

S. S. N. Srinivasan  
S. Srinivasan

S. Srinivasan  
S. Srinivasan  
S. Srinivasan

S. Srinivasan  
S. Srinivasan  
S. Srinivasan  
S. Srinivasan

M. Srinivasan  
K. Srinivasan  
S. Srinivasan

M. Srinivasan  
J. Sattish  
S. Srinivasan  
S. Srinivasan

அனுப்புதல்:

R. சம்பந்தம்

த/பெ. ராமச்சந்திரன்

சுபா உட்பலவாடி

கடலூர் - 607 006.

பெறுநர்:

உயர்திரு, வட்டாட்சியர்

அவர்கள்

கடலூர்.

பொருள்: மேய்ச்சல் புறம்போக்கு நிலத்தில் அணை கட்டி ஆக்கிரமிப்பு செய்யவதை தடுத்து நிறுத்துவது சம்பந்தமாக.

மதிப்பிற்குரிய ஐயா,

கடலூர் மாவட்டம், சுபா உட்பலவாடி கிராமத்தில் சம்மந்தம், த/பெ. ராமச்சந்திரன், தியாகராஜன், த/பெ. மாணிக்கசாமி, தரணிதரன், த/பெ. குமாரசாமி ஆகிய நாங்கள் எங்களுக்கு சொந்தமான 10 ஏக்கர் நிலத்தில் காய்கறி பயிர்களான கத்தரி, வெங்காயம், மிளகாய், பூச்செடி இவைகளை பயிர் செய்து இதில் கிடைக்கும் வருமானத்தை வைத்துதான் வாழ்ந்து வருகிறோம். எங்களுடைய வாழ்வாதாரம் விவசாயம் தான் எங்கள் நிலத்திற்கு ஒட்டிய வடக்கு திசை சாரங்கம், த/பெ. ராஜா என்பவர் நிலம் உள்ளது. இவர் நாங்கள் பயிர் செய்து வரும் 10 ஏக்கர் நிலத்தின் மழை நீர் மேய்ச்சல் புறம்போக்கு வழியாக சென்று தான் வடிந்து வருகின்றன. ஆனால் 20.09.17 அன்று JCB No.TN-31-AE-8187 மேய்ச்சல் புறம்போக்கு நிலத்தில் ஓட்டிய பகுதியில் வடிகால் நீர் வடிய விடாமல் பெரிய அணையை கட்டினார். அதை நாங்கள் தடுத்து நிறுத்தி விட்டோம். அப்போது சாரங்கம் அவர்கள் எனக்கு வருவாய் துறையில் என் மகள் (கீதா) பணியாற்றி வருகிறார். எனவே நான் அவர்களிடம் சென்று அனுமதி பெற்று மறுபடியும் இந்த அணையை கட்டுவேன். உன்னால் என்ன செய்ய முடியுமோ செய்துக் கொள் என்று அகங்காரத்துடன் தகாத வார்த்தைகளால் திட்டினார். எனவே ஐயா அவர்கள் வடிகால் நீர் வடிய விடாமல் அணை கட்டி ஆக்கிரமிப்பு செய்யும் இவர்கள் மீது தக்க நடவடிக்கை எடுக்கும்மாறு மிகவும் பணிவுடன் கேட்டுக் கொள்கிறேன்.

நகல்:

வருவாய் அலுவலர், காட்டுப்பாளையம்.

கிராம நிர்வாக அலுவலர், பெரியகங்கனாங்குப்பம்.

இப்படிக்கு,

R. S. S. S. S.  
Rajwanshi  
K. Shanmugam  
K. Shanmugam

10  
From,

R.Sambandam, Aged 40 years,  
S/o Ramachandran  
No.20, Mariyamman Koil Street,  
Subha Uppalavadi Village and Post,  
Cuddalore Taluk,  
Cuddalore-607 006.  
And the General public of the Village.

To,

The Sub Collector  
Office of the Sub Collector.  
Cuddalore-1.

Sir,

Sub: Sub: To Restrain the encroachers from doing the illegal act of construct the dam in the Government Porambokk land and trying to build a way to the individual's land by misusing the power of one Mrs.Geetha , Thasildar, Revenue Department , Chidambaram Social Welfare Board and also take departmental action for her act.

Opposite party

-----  
Encroachers

1. Sarangan S/o Raja  
M-11, Vilva Nagar,  
TNHB, Cuddalore.
2. Mrs.Geetha  
Thasildar-Social Welfare Board,  
Chidambaram.

\*\*\*\*\*

I am residing in the above address, I have land at Cuddalore Taluk, Rettichavadi Firka, Subha Uppalavadi Village Survey No.21/6B adjacent to my land the Survey No.21/6A is situated, and others also having land their.

Further a common path way is used by many generations. In these circumstances there is a government land near the land for the drainage of rainwater and river water, in the rainy seasons the additional water will go there , it is the main purpose and use of the government land.

In these circumstances, the above respondent Mrs.Geetha, is having a higher position in the revenue department and also the 1<sup>st</sup> Respondent is the father of her, and the land in the Survey No.21/6A is

belong to her family, there is a usual path to go to their land eventhough they trying to encroach the government porambokk land for the road to reach their land only.

Six months back they tried to encroach the government porambokk land, at that time the complaint dated 21.09.2017 had been lodged before the Village Administrative officer and the Thasildar , due to that the illegal act of them stopped.

In these circumstances, from the last one week, they used pokline and the lorry to encroach the above stated land, we and the general public of the village were stopped that act. So the 2<sup>nd</sup> respondent got anime with me and lodged a false complaint against me before the Rettaichavadi Police Station. Due to that on 06.03.2018 the Inspector of Rettichavadi Police Station, Sub Inspector along with 3 policemen came to my house and threatened me that " don't stop Mrs.Geetha and her father while they construct a path in the government porambokk land, you may give a complaint, otherwise we file a case against you and others' .

The Government official, who is response to save the Government Porambokk land is trying to utilize the Government land for her own use by misusing her designation .

Therefore I request you to take immediate action to stop the encroachment of the government land .

Enclose:

1. Copy of the Complaint dated 21.09.2017

2. FMP Copy.

Signatures

Subramanayan S/o Pavadai

S.Krishnamoorthi S/oSadagopan

12

M.Jayaraman S/o Mani  
P.Arul Jothi S/o Perumal  
P.Bakayaraj S/o Paranal  
J.Amudha W/o Jayamurugan  
P.Kumar S/o Perumal  
R.Vinoth S/o Ranganathan  
R.Devasundari S/o S.Rajendran  
M.Sivaraj S/o A.Murugan  
R.Kannan S/o Ramalingam  
R.Ramamoorthy S/o Rangasamy  
R.R.Raja S/o Rajendran  
S.Rajendran S/o Sarangapani  
R.Rajakumar S.Rajendran  
K.Purushothaman S/o Kasinathan  
G.Ezhil S/o S.Ganapathy  
G.Mangalakshmi W/o S.Ganapathy  
K.Travean S/o S.Kamalakaran  
S.Iyappan S/o S.Sundaraj  
N.Srinivasan S/o Natesan  
Manonmani S/o Shanmugam  
R.Kala S/o Ravi  
T.Krishnaraj S/o K.Dharanitharan  
P.Venugopal S/o Duraisamy  
M.Angappan S/o G.Mani  
J.Sathish S/o Jayamurugan  
N.Kanthi S/o S.Natesan  
S.Sanmuganathan S/o Kasinathan

103  
From, R.Sambandam  
S/o Ramachandran  
Subha Uppalavadi  
Cuddalore-607 006.

To,  
The Thasildar  
Cuddalore.

Sub: To Restrain the encroachers from construct the dam in  
the Government Porambokk land-reg.

Respected Sir,

We are Sambandam S/o Ramachandran, Thiyagarajan S/o Manikkasamy, Dharanitharan S/o Kumarasamy , we have 10 acres of land and we are cultivating vegetables like Brinjal, onion, chilly and flowers for our livelihood. Our income source is only agriculture . One Mr.Sarangam S/o Raja having land in the Northern side of our land. The rain water in from our 10 acre land will be go by the government porambokk land only . But on 20.09.2017 JCB No.Tn-31-AE-8187 he constructed a big dam not allowing the rain water drain from our land, we stopped that act, at that time Mr.Sarangam stated that his daughter (Geetha) is working in the Revenue Department, so he will approach their and obtain the permission and will continue the construction of the dam, he stated those words with threatening manner, so I request you to take necessary action to restrain them to construct the dam.

Copy to:

Revenue Officer, Kattupalayam  
Village Administrative Officer,  
Periyakanganagkuppam.

Signature



5/2, Sidco Industrial Estate, Semmandalam,  
Cuddalore - 607 001, Tamilnadu  
Mobile : 90877 12568 email : aquaarena@gmail.com

No 691  
Date 22.03.18 Day Hi Friday  
Farm Name : Gammatharan Fish Farm  
Place :  
No of Samples : 1

## WATER QUALITY ANALYSIS REPORT

POND NO	AREA (ha)	DOC	WATER QUALITY															PLANKTON	
			pH	SALINITY (ppt)	T-Alk (ppm)	CO3 (ppm)	HCO3 (ppm)	T-Hardness (ppm)	Ca++ (ppm)	Mg++ (ppm)	Ammonia NH3 (ppm)	Iron Fe (ppm)	Nitrite NO2 (ppm)	Nitrate NO3 (ppm)	H2S (ppm)	Soil (PH)	Yellow Colony (CFU/ml)		Green Colony (CFU/ml)
1			7.5	0	420	0	420	900	45	180	1.0	0.03	0.5	10.0	Alk	-	-	-	-

pH : 7-8.5  
 Salinity : 0-30 ppt  
 T.Alk : 140-160 ppm  
 Co3 : 20-40  
 HCO3 : 100-120  
 T-Hardness : 1000-4000  
 Ammonia : <0.1 ppm  
 Iron : <0.1 ppm  
 H2S : <0.01 ppm  
 NO2 : <0.01 ppm  
 NO3 : <0.01 ppm  
 YC : Yellow Colonies <500  
 YC : Green Colonies <100  
 WSD : White Spot Disease  
 CFU : Colony Forming Unit  
 BG : Blue Green  
 DF : Dinoflagellate  
 D : Diatom  
 FA : Filamentous Algae  
 TV : Total Vibro

Note : The above reports should be used only for aqua farm / pond management and not for any other purpose

4

ந.க.எண்: 199/இ/2015

மீள்துறை உதவி இயக்குநர் அலுவலகம்  
பரங்கிப்பேட்டை  
நாள்: 26.03.2018

தடையில்லாச்சான்று

பொருள்: மீள்துறை - இறால் பண்ணை மின் இணைப்பு வழங்க  
தடையில்லாச்சான்று வழங்குவது - தெரிவிப்பாக.  
பார்வை: திரு.சம்மந்தம், த/பெ. ராமச்சந்திரன், சுபஉப்பலவாடி மனு நாள்:  
17.11.2017.

கடலூர் மாவட்ட மின்வளர்ப்போர் மேம்பாட்டு முகமை மாவட்ட ஆட்சியரை தலைவராக  
கொண்டு செயல்பட்டு வருகின்றது.

கடலூர் மாவட்டம், சுபஉப்பலவாடி கிராமத்தினை சேர்ந்த திரு.சம்மந்தம், த/பெ.  
ராமச்சந்திரன் என்பவர் சுபஉப்பலவாடி கிராமத்தில் 21/6B புல எண்ணில் 0.24 ஏர்ஸ் பரப்பில் மீன்  
பண்ணைகுட்டை அமைந்துள்ளார். இவரது மீன் பண்ணை மின்வளர்ப்போர் மேம்பாட்டு  
முகமையில் உறுப்பினராக சேர்க்கப்பட்டுள்ளது. (ரசிது எண்: 0342, நாள்: 27.12.2017). இவரது மீன்  
பண்ணைக்கு மீன் வளர்க்க இணைப்பில் காணும் அரசு கடிதத்தில் தெரிவித்தவாறு மீன்  
இணைப்பு வழங்க தடையேதுமில்லை என சான்றளிக்கிறேன். மேலும் கடலூர் மாவட்ட  
மின்வளர்ப்போர் முகமை வழிகாட்டுதல்படி மீன் வளர்க்க கேட்டுக்கொள்ளப்படுகிறது.

இணைப்பு: அரசு கடிதம்

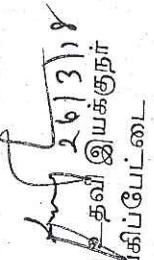
பெறுநர்

இளம் மின் பொறியாளர்,  
இயக்குதலும் பராமரித்தலும்,  
தமிழ்நாடு மின்சார வாரியம்,  
பெரியகங்கனாங்குப்பம்,  
கடலூர்.

நகல்

திரு.சம்மந்தம்,  
த/பெ. ராமச்சந்திரன்,  
சுபஉப்பலவாடி,  
கடலூர் மாவட்டம்.

மீள்துறை உதவி இயக்குநர்  
பரங்கிப்பேட்டை

  
26/3/18

Dated 26.03.2018

**NO OBJECTION CERTIFICATE**

Sub : Fishery Department – No objection certificate  
Prawn Manufacturing Unit for Electricity  
Connection – Reg.

Ref.: Mr. Sambandam, S/o. Ramachandran, Subha  
Uppalavadi Application dated 17.11.2017

Cuddalore District Fish Development Management Committee is running under the Chairmanship of District Collector, Cuddalore. Mr. Sambandam, S/o. Ramachandran belongs to Subhauppalavadi Village, Cuddalore District in S.No. 21/6B, to an extent of 0.24 Ars is having a fish pond in the said village, that fish pond is the member of the fish Development Management Committee of the District and its receipt No. (0432 dated 27.12.2017) for his fish pond unit, I am issuing the no objection certificate for giving Electricity Connection for his fish pond unit as per the Govt. Letter enclosed. Further the unit has been directed to follow the guidelines given by the Cuddalore Fish Development Management Committee.

S/d.  
Asst. Director Fishery Department,  
Parangi Pettai.

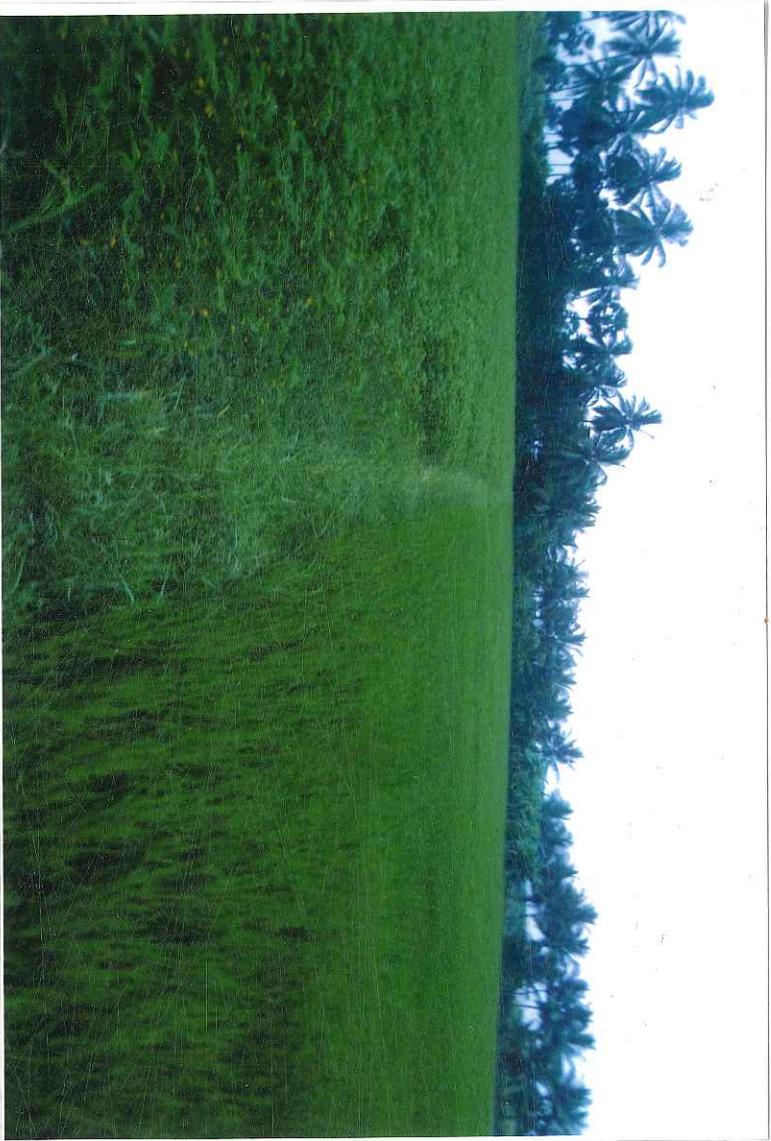
Encl.  
Government Letter

To  
Junior Electricity Engineer,  
Generation and Maintenance  
T.N.E.B. Periya Kanganakuppam,  
Cuddalore.

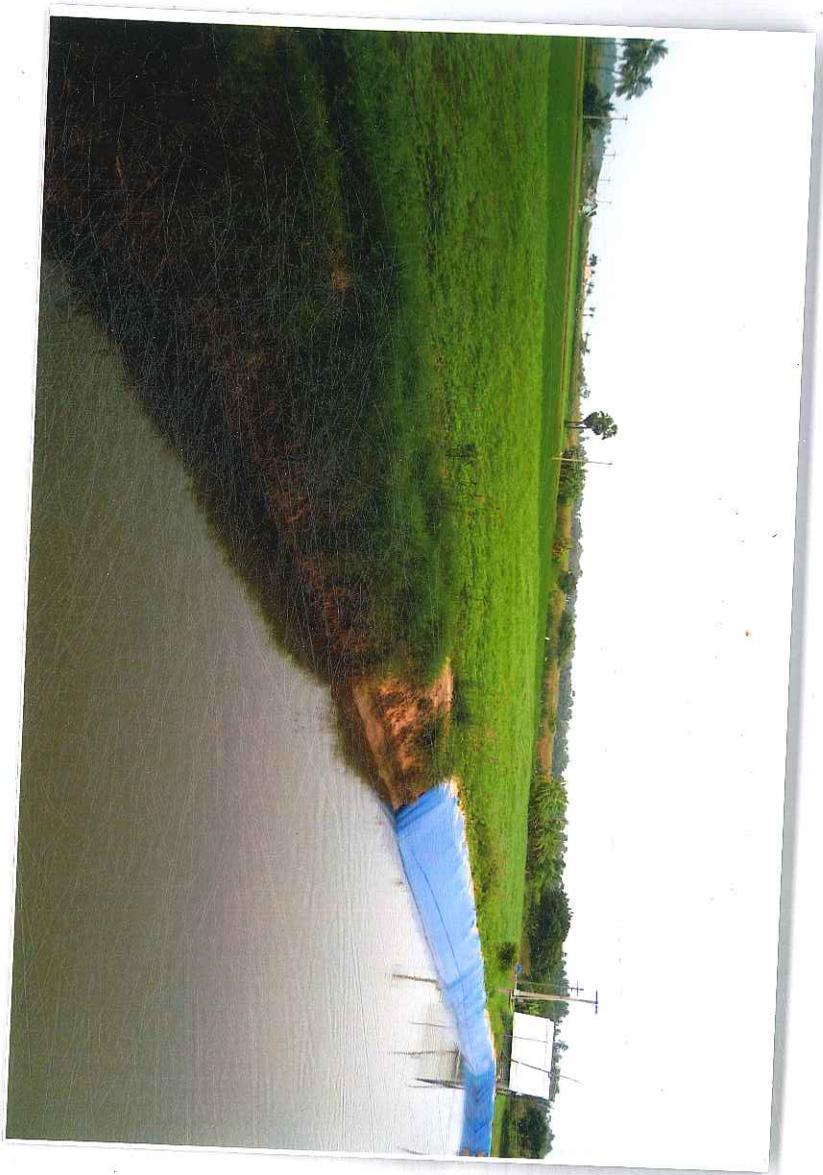
Copy to :-  
Mr. Sambandam, S/o. Ramachandran, Subha uppalavadi,  
Cuddalore District.













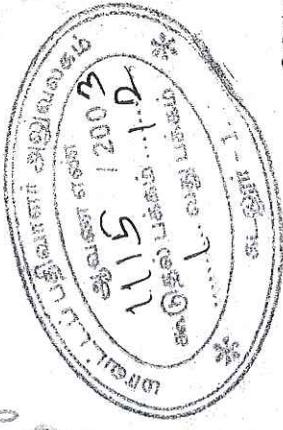


24

500RS.



8236 (2503)  
சென்னை  
சென்னை



1. கட்டலில்வழி  
கட்டல் சென்னை  
உள்ளி - 1. சென்னை  
சென்னை 600009/௩

ரூபாய் 27,200.00.க்கு சுத்தக் கிரையம்

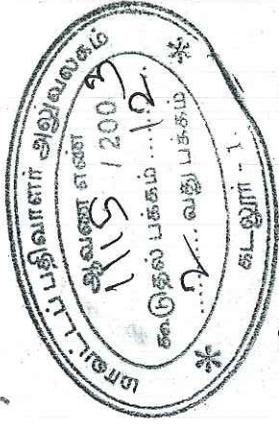
2003 ஆம் வருடம் மே மாதம் 12 ஆம் தேதி, கடலூர் மாவட்டம், கடலூர் வட்டம், சுபா உப்பு வவாடி அஞ்சல், சுபா உப்பு வவாடி கிராமத்தில் வசிக்கும் திரு ஆர்.இராமச்சந்திரன் அவர்களின் குமாரர் திரு ஆர்.சம்மந்தம் அவர்களுக்கு,

கடலூர் மாவட்டம், கடலூர் வட்டம், சுபா உப்பு வவாடி அஞ்சல், உச்சிமேடு கிராமத்தில் வசிக்கும் காவலஞ்சென்ற இராஜகோபால் அவர்களின் எழுதிக் கொடுப்பவர்

S.R. S...

எழுதி வரங்குப்பவர்

S. Somb...



1115/2003  
B.K.-I

பத்தகம் 2003ம் ஆண்டு  
ஆவண எண். A.115...  
...தாட்களைக் காண்பது  
...வது தான்.  
இலண சாபத்தாளர் - 1

2003ம் ஆண்டு 12ம் திங்கள் 24ம் நாள்  
பகல் 3:45 மணிகள்கிடையில் கடலூர்  
மாவட்டப்பதிவாளர் அலுவலகத்தில் தாக்கல் செய்யுது  
கட்டணம் ரூ. 400/- செலுத்தியவர்.

*O. Sambhu*

எழுதிக்கொடுத்ததாக ஒப்புக்கொண்டவர்

இடது பெருவிரல்



S. Raman கிறிசு கிருமல இன்றர்  
2-சீசெமுகிறமடக் சியர்  
2-மிஸவரடி அரீசீக் கடலூர்  
V.M.L.L. அமயம் குழந்தை  
அரசு இலுவலகம் எண்: 08/7/227878  
மயக்கியிட்டது

எழுதி வரங்குபவர்

இடது பெருவிரல்



O. Sambhu கிறிசு கிருமல இன்றர்  
சியர் 2-மிஸவரடி அரீசீக்  
கடலூர் 2-மிஸவரடி அரீசீக்  
குழந்தை; இந்து இந்து அரீசீக்  
-யம் மயக்கியிட்டது  
TN/11/063/010 8989  
மிக்கியிட்டது

இன்னாரென்று குறித்தவர்கள்

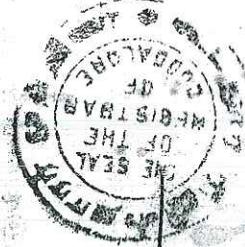
V. Venkatesh - 90. Veerappa Gounder. Viswanathapuram.

M. Ganesan - 810 கி. கந்தகஜன், அவ்வகடையம், சிவா மர

2003ம் ஆண்டு 08  
12ம் நாள்

14த்தகம் 2003ம் ஆண்டின் 1115  
எண்ணாகப் பதிவு செய்யப்பட்டது.  
2003ம் ஆண்டு 08  
12ம் நாள்

திங்கள்



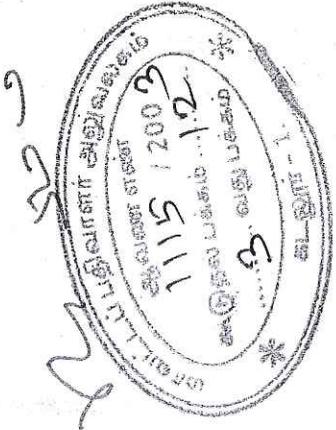
இலண சாபத்தாளர்

இலண சாபத்தாளர்

500RS.



12507  
12507  
12507



1. மகாசீவரன்  
கீடபய்ய வெண்டர்  
காணர் - 1. 10. 1987  
பதி. R. 200 30000/6

-2-

குமாரர் எஸ்.ஆர்.சீனிவாசன் ஆகிய நான் சம்மதித்து எழுதிக் கொடுத்த  
பஞ்சை நிலம் சுத்த விற்கிறையப் பத்திரம்.

என்னுடைய பெரது குடும்பத்துக்கு பாத்தியமான  
சொத்துக்களைப் பெருத்து நானும், என்னுடைய உடன்பிறந்த சகோதரரும்  
காலஞ்சென்ற ராஜகோபால் பட்டையாச்சி அவர்களின் குமாரருமான  
ஆர்.ராமச்சந்திரனும் சேர்ந்து கடந்த 2.10.1987 தேதியில் ஏற்படுத்திக்  
எழுதிக் கொடுப்பவர்

S.R. Srinivasan

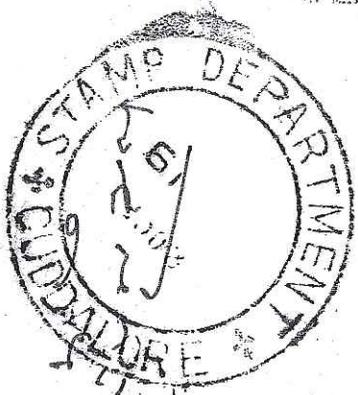
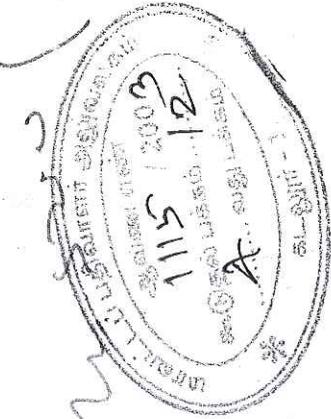
எழுதி வரங்குப்பவர்

R. Srinivasan

500Rs. 26



82228  
25007  
R 2000  
செப்டம்பர்



செப்டம்பர்  
சென்னை  
1115 / 2003  
A

-3-

கொண்ட பஞ்சாயத்து பாகப் பிரிவினை மூலம் எனக்கு ஏ.ஷெட்ரூல்  
சொத்தாக ஒதுக்கப்பட்டு அதுமுதல் நாளது தேதி வரை என் சொந்த  
அனுபத்திலும் சுவாதீனத்திலும் இருந்து வருகிற சொத்துக்களில் கீழ்க்கண்ட  
சொத்தை நாளது தேதியில் நான் தங்களுக்கு ரூ.27,900.00.க்கு (ரூபாய்  
இருபத்தி ஏழாயிரத்து தொள்ளாயிரம் மட்டில்) சுத்தக் கிரையம் செய்து  
கொடுத்து சொத்து சுவாதீனமும் கொடுத்து நான் தங்களிடமிருந்து கிரையத்  
தொகையைப் பெற்றுக் கொண்டதற்கு விபரமாகவது.

எழுதிக்கொடுப்பவர்

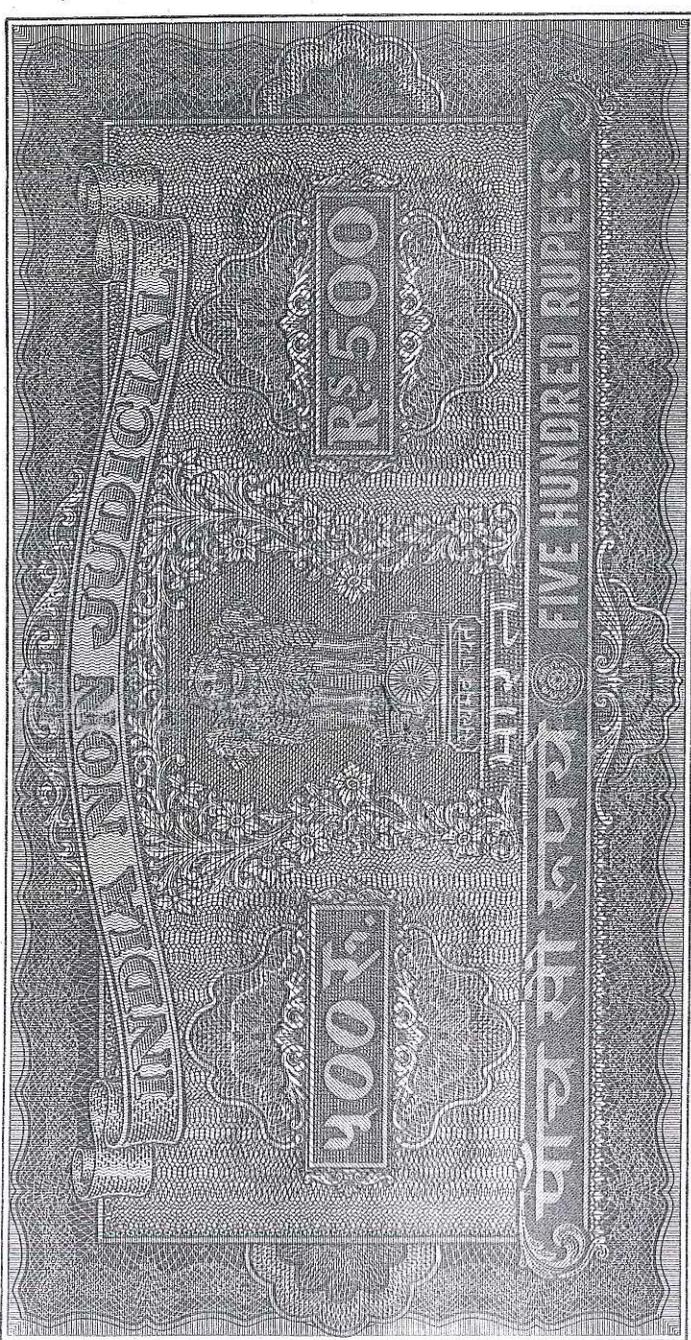
R. S. S.

எழுதி வரங்குப்பவர்

R. Sambasiva

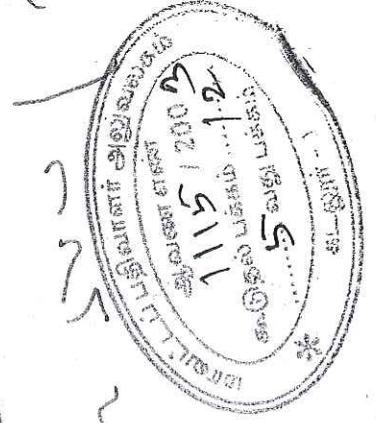
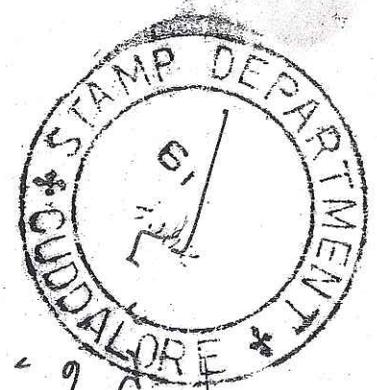
500RS.

27



82-39  
 12503  
 Ramesh Babu  
 Subramanian

க. ஸாடர்ஸ்பர்டு  
 சிட்லிங் சேன்டர்ஸ்  
 66-0001 - 1, சாமி நகர்  
 P.O. N. 175 30003/66



-4-

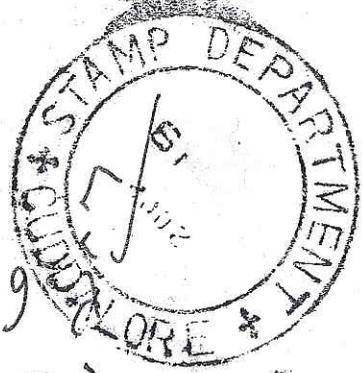
என்னுடைய குடும்பார்த்தமான செலவுகளுக்காக, நானது  
 தேதியில் நான் தங்களிடமிருந்து ரொக்கமாக பெற்று கொண்ட தொகை  
 ரூ.27,900.00. இந்த ரூபாய் இருபத்தி ஏழாயிரத்து தொள்ளாயிரமும்  
 மேற்கண்ட வகையில் தங்களால் என் பைத்தாகி விட்டபடியால் இன்று  
 முதல் கீழ்க்கண்ட சொத்தை தூங்கள் அடைந்து கிரைய வரககப்படி, சர்வ  
 சுதந்திர பரத்தியமாய், தானாதி வினிய விற்கிரையங்களுக்கு அருகராய்,  
 எழுதிக்கொடுப்பவர்  
 S R Mani  
 எழுதி வரங்குப்பவர்  
 R. Sombubur

28  
500RS.

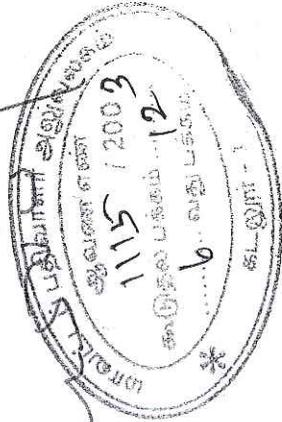


12-5-03  
R Senthil  
சுபாஷ்

8220



1. பட்டா வைப்பு  
பட்டா பெறல்  
ம.நா - 1. 00000000  
L.A. N. 00000000



-5-

சர்க்கார் வரி முதலியனவும் தரங்களே செலுத்தி ஆண்டு அனுபவித்துக்  
கொள்ள வேண்டியது. கீழ்க்கண்ட சொத்தையும் இன்றே தங்களின்  
சுவரீனத்தில் ஒப்புக் கொடுத்து, சர்க்கார் வரி பட்டாவும் தங்களுக்கு  
மாற்றிக் கொடுத்துவிட்டேன். கீழ்க்கண்ட சொத்தின் மீது எவ்வித  
வில்லங்கமும் இல்லையென்று தங்களை நம்பும்படி உறுதியாய் கூறுகிறேன்.  
அப்படி ஏதாவது வில்லங்க கலன்கள் இருந்து வெளிப்பட்டால் அதனை நானே  
எழுதிக் கொடுப்பவர்

ச.ர. சுவாமி

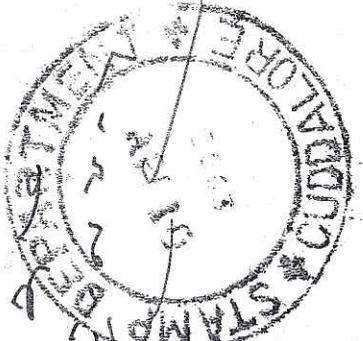
ச.ர. சுவாமி



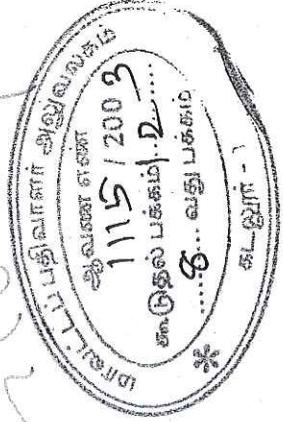
30  
100RS.



8231  
12507  
R Somasundaram  
Sundaram



R. மாத்ஸ்வரன்  
கட்டாய் சென்டர்  
வகை - 1, தனித்தனி  
L.No. R. DiS 36983/A



-7-

கடலூர் தாலுக்கா, கடலூர் ஊராட்சி ஒன்றிய எல்லைக்குள்பட்ட சுபா  
உப்பலவாடி கிராமத்தில் ரீ.சர்வே தெம்பர்கள்.21/5, 0.70.0.ஏர்ஸ். 21/6,  
0.58.0.ஏர்ஸ். இதற்கு பழைய சர்வே தெம்பர்கள்.17/4, 0.56செண்டில்  
எழுதிக்கொடுப்பவர் எழுதி வரங்குப்பவர்

S.R. Srinivasan

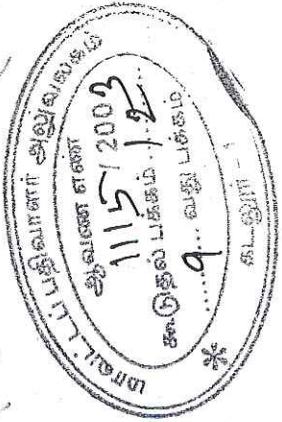
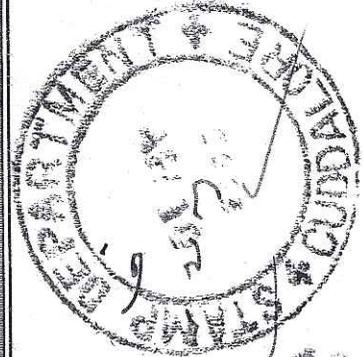
R. Somasundaram

100RS. 3



8232 R 507  
சென்னை  
சென்னை

சென்னை  
சென்னை  
சென்னை



-8-

0.46செண்டும், 17/2, 0.93செண்டில் 0.15 1/2 செண்டும் ஆக கூடுதல்  
ஏக்.0.61 1/2 செண்ட் புஞ்சை நிலம் மட்டில். இதற்கு சக்குபந்தி.  
உப்பனாற்றுக்கும் (கிழக்கு) மாணிக்கசாமி வகையறா நிலத்துக்கும் (மேற்கு)  
எழுதிக்கொடுப்பவர்

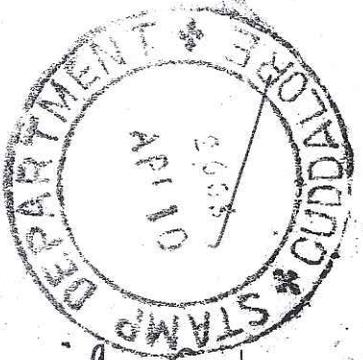
S. R. Suman

S. R. Suman

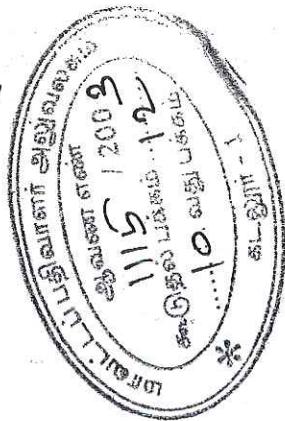
100Rs. 32



8233 R 5007  
Suziyan  
MCO



ச. கவுண்டர்  
கி. கவுண்டர்  
வ. கவுண்டர் - 1, 2, 3, 4, 5, 6, 7, 8, 9, 10  
L.No. R. DIS 90003/93

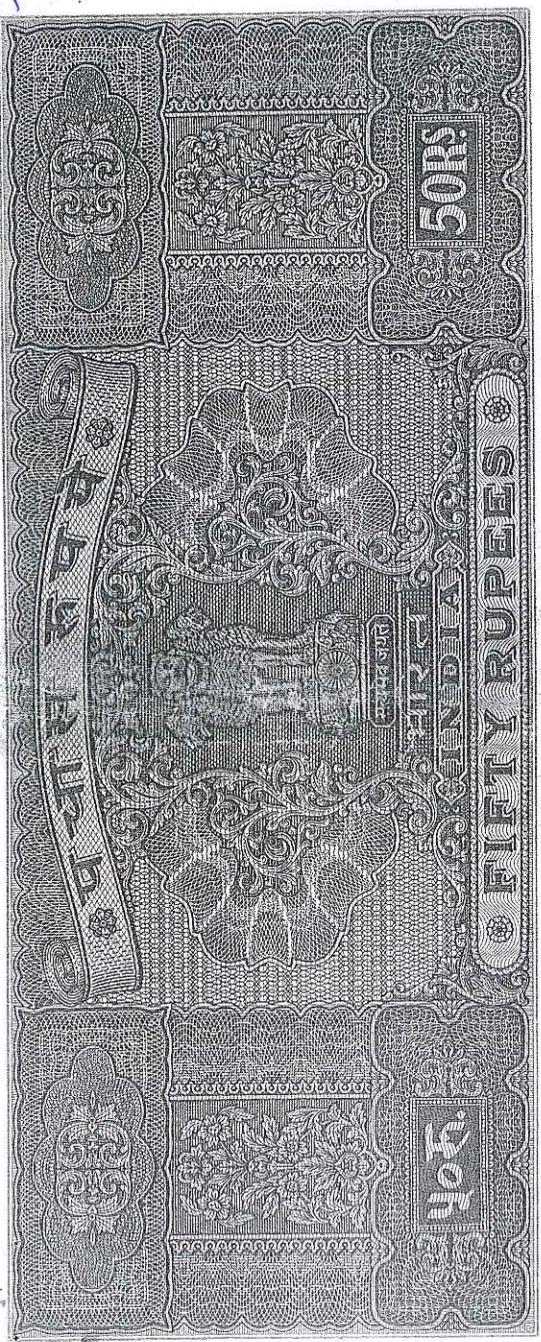


-9-

தரணி தரன் நிலத்துக்கும் (வடக்கு) தங்களுடைய (ஆர்.சம்மந்தம்)  
நிலத்துக்கும் (தெற்கு) இதற்குள்பட்டது மேற்படி அறுபத்தி ஒன்றரை  
எழுதிக் கொடுப்பவர்  
எழுதி வரங்குப்பவர்

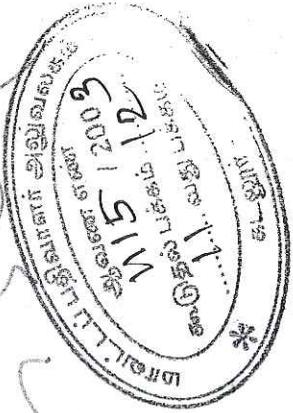
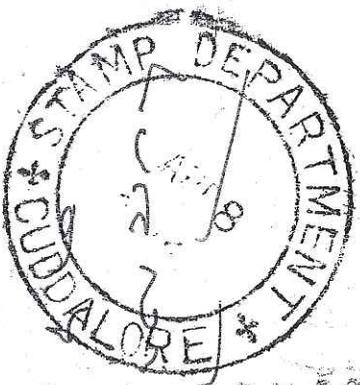
S.R. Suman  
R. Suman

50 RS. 33



8224  
12503  
R. Srinivasan  
சுமந்திரன்

R. Srinivasan  
சுமந்திரன்  
கடன் - 1. 100 ரூபாய்  
L.No. R. DR 10000



-10-

செண்ட் புஞ்சை நிலம் மட்டில் இந்த கிரையத்தில் சம்மந்தப்பட்டது. இதன் மர்க்கெட் மதிப்பு ரூ.27,900.00.

எழுதிக் கொடுப்பவர்

S. Srinivasan

எழுதி வாங்குபவர்

R. Srinivasan

சாட்சிகள்:  
1) இயல்பு 12/12/03 1/0 சீறாவசன், சீரா உயிராறு, சுவாமிநாதர்

2) M. Srinivasan - 1/0 சீ. மதற்குச்சி அண்ணல் இயல்பு 12/12/03

தட்டக்க செய்தவர். ரூபாய் (ஆர்.பாலாஜி) ஆணைக்குப்பம், கடலூர்.

வரைவு செய்தவர். இயல்பு (ச.மூர்த்தி) L.No.A/2004/99/CDR

34

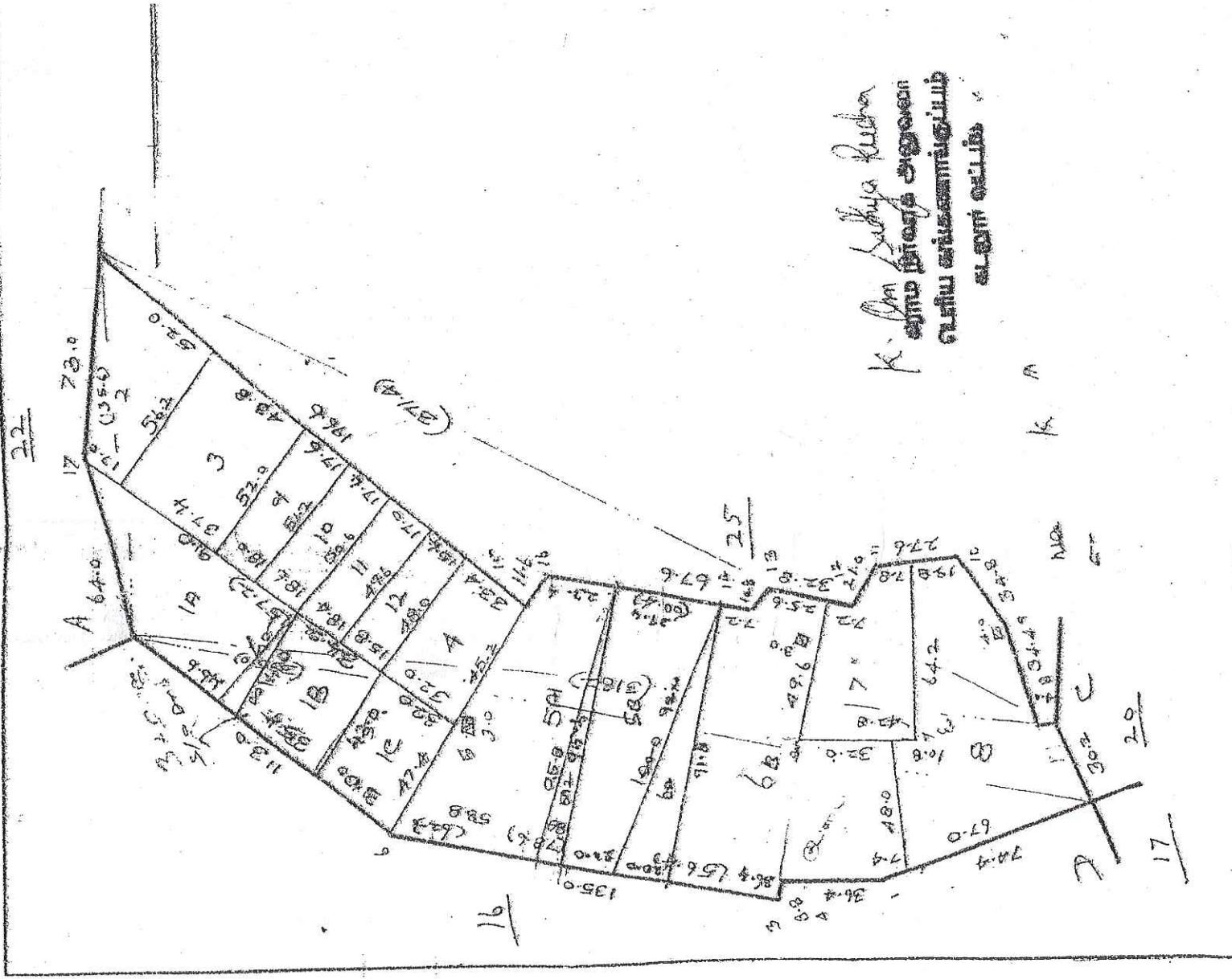
District *Belgaum*

Taluk *Belgaum*

Village

Name of *Belgaum*  
Area *5.5* Acre

Field No. *21*



K. Pm Subhaya Ruchha  
 க. பி. ம. சபுயா ருசா  
 கட்டுவியல் அலுவலர்  
 க. பி. ம. சபுயா ருசா

K

17

16

25

(271A)

K

20

A

B

C

11

12

13

14

15

16

17

18

19

20

21

22

23

24

25

26

27

28

29

30

31

32

33

34

35

36

37

38

39

40

41

42

43

44

45

46

47

48

49

50

51

52

53

54

55

56

57

58

59

60

61

62

63

64

65

66

67

68

69

70

71

72

73

74

75

76

77

78

79

80

81

82

83

84

85

86

87

88

89

90

91

92

93

94

95

96

97

98

99

100

**SALE DEED RS.27,900/-**

This deed a sale executed on 12<sup>th</sup> day of May 2003, Mr.R.Sampandam, S/o. R.Ramachandran residing at Subha Uppalavadi Village, Subhá Uppalavadi Post, Cuddalore Taluk, Cuddalore District is the purchaser.

Mr. S.R.Srinivasan, S/o. Mr.Rajagopal residing at Subha Uppalavadi Village Post, Cuddalore Taluk & District Sale deed of Punja lands with consent actually the land belongs to family property of me and my brother Mr.Ramachandran S/o. Late. Mr.Rajagopal Padyachi made a partition in the presents of Panchayathars on 2.10.1987 in which "A" schedule allotted to me and I am in peaceful enjoyment and absolute possession of the property. I am selling out the same for sum of Rs.27,900/- (Rupees twenty seven thousand and nine hundred only) is the subject of the sale deed and I put you in the possession also.

To meet out my family expenses I have received a sum of Rs.27,900/- (Rupees twenty seven thousand and nine hundred only) he has given by the purchaser and I received the same, as such the schedule property was given possession and as per the sale deed recitals you can enjoy and use the property absolutely forever, pay the Govt. Taxes from this date and you can enjoy the property forever. Schedule properties possession was handed over to you the tax and patta also transfer in your name. There is no encumbrance in the property, if anything crept in future. I will solve the same with my own cost as per the above condition, the above sale deed has been executed for punja land with consent.

33

SCHEDULE

Cuddalore Registration District, Cuddalore Joint -I, Sub registration District, Cuddalore Taluk and within the limits of Cuddalore union Subhauppalavadi Village, resurvey No.21/5, 0.70.0 Ares, 21/6 0.58 Ares and its old Survey No. 17/4 0.56 cents 0.46 cents, 17/2 0.93 cents, 0.15 ½ cents altogether Acre 0.61 ½ cents Punja lands bounded on :

East by : Uppanaru  
West by : manickasamy family land  
North by : Dharanidaran's land  
South by : lands belongs to the purchaser to an extent of 61.5 cents.

The value of the property is Rs.27,900/-

VENDOR

PURCHASER

Witnesses:-

TRIBUNAL SITTING AT CHENNAI  
(Under Section 18(1) read with  
Sections 14 of The National Green  
Tribunal Act, 2010)

Application No.                      of 2020

Between  
Sarangam

..Applicant

And

- 1) The Collector,  
Cuddalore District,  
Cuddalore--607001  
And 12 others

. Respondents

**INDEX TO TYPEDSET OF  
PAPERS**

**M/s V.NEETHIDURAI &  
M.GAJALAKSHMI**

Counsel for Respondents 11 to 13  
Cell No.9841642437